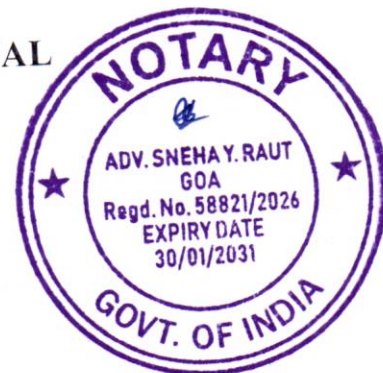


BEFORE THE NATIONAL GREEN TRIBUNAL  
(WESTERN ZONE) PUNE

Application No. 126 of 2025(WZ)



....Applicant

BETWEEN:

Green Space (NGO)

AND

The State of Goa & Ors

....Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 7

I, MR. LEO FRANCISCO MARCOS MACHADO BRAGANCA alias FRANCISCO DE BRAGANCA, Director and Authorized Signatory of Respondent No. 7 son of late Assuncao de Braganca alias Assuncao Placido Xavier Braganca, 72 years of age, married, Having Adhaar No.843685432377, Indian National, resident of House No.149, Gaunsavaddo, Mapusa, Bardez, Goa 403507 do hereby on solemn affirmation state and submit as under:

**PRELIMINARY OBJECTIONS:**

1. The above application is barred by limitation. This respondent has undertaken construction in the subject property in survey nos. 175/3,4,5,6,11 and 12 of Arpora village in pursuance to approval dated 25-10-2023 and construction license dated 24-11-2023. The above application is filed on 05-09-2025 which is more than 2 years after the grant of permission and commencement of construction. The above application therefore barred by limitation.

2. Applicant has no locus to file the application. The applicants cannot be said to be person aggrieved under the green tribunal act, and therefore the above application is not maintainable.



Assuming without admitting that the application is maintainable and without prejudice to the objections raised above, this respondent states that the application is premature. In pursuance of the complaint filed by the applicant, a show cause notice is issued by Respondent No. 2 and the same is pending consideration. In view of the same the applicant cannot be permitted to preempt the proceeding before Respondent No. 2 and the same will have the effect of the Respondent having been deprived of the benefit of the authority in original jurisdiction against which this Respondent has a vested right of appeal under section 16 of the National Green Tribunal act.

4. Without prejudice to the above, I deny that the applicant has filed this application to protect the environment. The construction undertaken by the Respondent falls within the No development area under the CRZ notification. The applicant has misconstrued the CRZ regulations and has misrepresented the factual on loco scenario in the context of applicability of the CRZ regulations whilst contending that the construction undertaken by this Respondent is within No Development Zone of CRZ III A of Baga river.
5. I deny that there exists a tidally influenced river within the NDZ extent of subject survey No.s wherein the construction is being undertaken. I deny that the Respondent has destroyed the mangroves and other vegetations and has undertaken any illegal filling of any nature.
6. I deny that there is any obstruction to the free flow of the Baga river for reasons attributable to the applicant.

7. I deny that this respondent has polluted in any manner a protected a water body or caused any illegal blockage and caused any illegality.
8. I deny that there is any tidally influenced natural pond within 50 meters of the construction line. I shall rely on the correct interpretation of CRZ III Notification 2011.



The site inspection report is subject matter of adjudication before the GCZMA. The Respondent has filed necessary responses and necessary objections to the site inspection report and to the show-cause notice which is pending adjudication. This respondent disputes the efficacy, veracity of the drone shoot video referred to in the application. The said video and the reference to the google images is for the purpose of deriving conclusions in respect of legality of construction undertaken by the Respondent. And to ascertain that the applicability of the CRZ is seriously disputed.

10. Suffice it to say that I deny that I have undertaken the construction in violation of CRZ regulations. I deny that there is any pollution caused by this Respondent and or that the pond referred to is tidally influenced and or that there is not any illegal filling or interference in any protective water body or pond done by this respondent.
11. I deny that this Respondent has caused any pollution of any nature. The grounds raised by the applicant are completely misconceived in fact and law. The respondent has filed a reply before the GCZMA dated 12-06-2025. The same is annexed and marked as A1 (colly). This Respondent has undertaken construction on the basis of approvals granted by the authorities. This respondent expended substantial monies and has substantially completed the construction in terms of the said approvals.
12. I deny that the applicant is entitled of any reliefs.
13. I, state and submit that the contents of the present Application at Paragraph Nos 1 part, 2, 3part, 4part, 5part, 6, 7, 8part, 9 part, and 11 true and correct to my personal knowledge and belief. That Para 1 part, 2, 3

*Myaru*

part, 4 part, 5 part, 8 part, 9 part and 12 are legal in nature which I believe to be true.

It is solemnly verified at Mapusa on this 18<sup>th</sup> day of April 2026



THE DEPONENT,

*[Handwritten signature]*

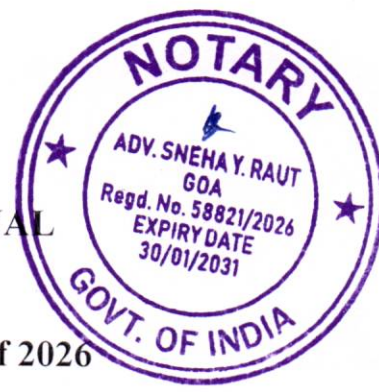
(MR. LEO FRANCISCO MARCOS MACHADO BRAGANCA alias FRANCISCO DE BRAGANCA)

*Identified by  
Adv. Wilson Rodrigues  
M.A.N. 2765/2026*



Solemnly/Verified affirmed before me by  
Shri/Smt. Mr. Leao Francisco Marcos Machado Braganca @ Francisco de Braganca  
Who has been identified by Adv. Wilson Rodrigues  
personally known to me.  
Reg. No. 125/26  
Date 18/04/2026

*[Signature]*  
SNEHA Y. RAUT  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA



BEFORE THE NATIONAL GREEN TRIBUNAL  
(WESTERN ZONE) PUNE

INTERLOCUTORY APPLICATION No..143.. of 2026

IN ORIGINAL APPLICATION No. 126 of 2025(WZ)

BETWEEN:

Green Space (NGO)

....Applicant

AND

The State of Goa & Ors

....Respondent

REPLY TO INTERLOCUTORY APPLICATION

I, MR. LEAO FRANCISCO MARCOS MACHADO BRAGANCA alias FRANCISCO DE BRAGANCA, Director and Authorized Signatory of Respondent No. 7 son of late Assuncao de Braganca alias Assuncao Placido Xavier Braganca, 72 years of age, married, Having Adhaar No.843685432377, Indian National, resident of House No.149, Gaunsavaddo, Mapusa, Bardez, Goa 403507 do hereby on solemn affirmation state and submit as under:

1. I say that the application for interim relief is misconstrued of law and facts.
2. The Respondent has filed a reply to the Original application and shall rely upon the same for the purpose of the above interlocutory application. The contents of the said reply are deemed to be incorporating therein mutatis mutandis.
3. In the reply filed to the original application this Respondent has raised preliminary objections as to the maintainability of the original application. In view of the same unless the said objections are decided the question of entertaining the above application does not arise. It is reiterated that the applicant has no locus to file the application and even the main application is barred by limitation.

4. The above application is filed with male fide intent. A hearing took place in pursuance, a hearing was fixed with the GCZMA on 09-04-2026 on which day the applicant did not appear and is now seeking to press the above application. From the conduct of the applicant it is clear that the applicant is seeking to avoid or preempt the hearing before the GCZMA for reasons best known to him and on that count itself the above application is liable to be dismissed.



5. The material to be considered for the purpose of the adjudication is to be considered by the GCZMA. The above application has the effect of the applicant seeking to interfere the exclusive jurisdiction of the GCZMA who has the powers to conduct the hearing in the manner the GCZA deems fit and proper. The applicant has no locus to seek directions or dictate terms as to the manner in which the GCZMA proceeding has to be conducted. This is a case of applicant overstepping his authority under the law to seek relief.
6. This Respondent shall rely on the true and correct interpretation of the material referred to in the said application. Suffice it to say that the matter is yet to be decided by the GCZMA, wherein this Respondent has raised defenses in respect of matters which are subject matter of controversy before this Honble Tribunal and grave prejudice shall be caused to this Respondent in the event the above application is granted along with the reliefs.
7. The issue pertaining to the issue of judgment dated 23-06-2025 passed by the Hon'ble High Court of Goa at Bombay in PIL No. WP. 30/2023 are pending before the Apex Court wherein the said judgment is challenged. Be that as it may, the effect of the said judgment and the interpretation of the same is beyond the Jurisdiction of this Hon'ble tribunal.
8. The construction has been undertaken by the Respondent in terms of applicable regulations. I deny that there is any illegalities on the part of this Respondent in respect of the subject construction.
9. I state that the application is devoid of merits and is liable to be dismissed.
10. I, do hereby on solemn verification state and submit that the contents of the present Application at Paragraph No.s 1 Part, 3 Part, 4 Part, 5 Part, 6 Part, 8 Part, are true and correct to my personal knowledge and belief. That Para 1 Part, 2 Part, 3 Part, 4 Part, 5 Part, 6 Part, 7 Part, 8 Part and 9 Part are legal in nature which I believe to be true.

It is solemnly verified at Mapusa on this 18<sup>th</sup> day of April 2026.



THE DEPONENT,

*[Handwritten signature]*

(MR. LEO FRANCISCO MARCOS MACHADO BRAGANCA alias FRANCISCO DE BRAGANCA)

*Identified By  
Adv. Wilson Rodrigues  
M.A.H. 12965/2014*



Solemnly/Verified affirmed before me by  
Shri/Smt Mr. Leo Francisco Marcos Machado Braganca @ Francisco De  
Who has been identified by Adv Wilson Rodrigues Braganca  
personally known to me.  
Reg. No. 126/26  
Date 18/04/2026

*[Handwritten signature]*  
**SNEHA Y. RAUT**  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA



VAKALATNAMA

I/WEAM/ARE/NOTA MEMBER/MEMBERS OF THE WELFARE FUND, THEREFORE STAMP OFRS.10/-ISAFFIXEDHEREWITH.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE AT PUNE**

I.A.No. /2025  
In OANo.126/2025(WZ)

GreenSpaces(NGO),  
Through it's President Mr.Praveen D'Lima ...Applicant

*Versus*



The State of Goa & Ors. ...Respondents  
-Authorised Signatory  
MARCOS MACHADO BRAGANCA, Director and,  
I.LEAO FRANCISCO, having residence at House no.149,  
Gaunsavaddo, Mapusa, Bardes, North -  
Goa, Respondent no.7 in the above matter hereby appoint  
Advocates **Shivan Desai**, Shivshankar Swaminathan and  
Aishwarya Thorat having office at "603", Ambrosia  
Corporate Park, Patto-Panaji, Goa to appear and act for  
me/us as my/our Advocates.

Witness my/our hand/s this day of

2026

Accepted:

Signed: \_\_\_\_\_

  
s. Shivan Desai  
  
Signatures of Advocates

Filed in Courton \_\_\_\_\_

Email: [shivandesai@sdlegal.co.in](mailto:shivandesai@sdlegal.co.in)



# Office of Village Panchayat

Arpora – Nagoa

Bardez – Goa

Email ID:- [vparporanagoa@gmail.com](mailto:vparporanagoa@gmail.com)



Ref. No.: VP/AN/Const-Licence/2023-24/2256

Date: 24/11/2023

## CONSTRUCTION LICENCE

M/S. Riviera Construction Pvt. Ltd, BT-15, 3<sup>rd</sup> floor, Campal Trade Centre, Campal, Panaji, Goa hereby granted license for proposed Amalgamation of plots and construction of Residential Villas V3, V4, V5, V6, V7 and V8 (6nos), Swimming pool in the property under the Survey no. 175/3, 4, 5(Part), 6(Part), 11 & 12 of Arpora village at in terms of resolution no. 9(34) passed in Panchayat meeting dated 07/11/2023 as per plans in Duplicate attached to his application under inward no. 2157 dated 02/11/2023, one copy of the plans concerned with the approval now carrying the embossed seal of this Panchayat and duly signed is returned to the interested party who shall comply with the following documents: -

1. The applicant shall strictly comply all the conditions from serial no. 1 to 34 imposed in the Development permission / Technical Clearance Order No. TPB/8462/ARP/TCP-2023/9100 dated 27/10/2023 issued by Office of the Senior Town Planner, Town and Country Planning Department, Mapusa, Bardez, Goa.
2. The applicant shall notify the Panchayat for giving the alignment of the Building.
3. The construction should maintain the minimum prescribed horizontal and vertical clearance from any overhead electrical line passing adjacent to the construction.
4. All RCC / structure works shall be designed and supervised by the Engineer who has signed the structural Liability certificate submitted to the Panchayat.
5. NO material for construction or earth from excavation or any other construction material shall be stacked on the public roads.
6. The Residential Villas should not be occupied unless the Occupancy Certificate is obtained from the Panchayat.
7. The construction license shall be revoked if the construction work is not executed as per the approval plans and the statements therein and whenever there is any false statements or misrepresentation of any material passed approved or shown in the application on which the permit was based.
8. The applicant should construct a separate soak pit in order to derivate in the sullage water.
9. Any soak pit should be constructed at a minimum distance of 20 meters away from any well.
10. The ventilation pipe of the septic tank should be provided with a mosquito net.
11. The applicant should connect the pipeline from the latrines / WC's to the sewage line at their own cost when the sewage line in commissioned.

Cont...2



# Office of Village Panchayat

Arpora – Nagoa

Bardez – Goa

Email ID:- [vparporanagoa@gmail.com](mailto:vparporanagoa@gmail.com)



Ref. No.: VP/AN/

Date: \_\_\_\_\_

-2-

12. The applicant should fix a board at a prominent place whenever the construction is started indicating the number the date and the authority for which the license for development work has been granted.
13. All the construction material and other rubbish should be cleared from the construction site before applying for the Occupancy Certificate.
14. Water storage tanks shall be provided with mosquito proof lids and over flow Pipes. The tanks should be provided with access ladders wherever necessary.
15. The drains surrounding the plot if any should be constructed with PCC and should be covered with removable RCC slabs of sufficient thickness.
16. The applicant should gift the road widening area to the Village Panchayat before applying for the Occupancy Certificate if the applicant has utilized the extra FAR in lieu of the road widening affecting.
17. The applicant should plaster and paint the Residential Villas internally as well as externally before applying for Occupancy Certificate exposed brick / laterite / concrete / stone / ashlar masonry finish to buildings will also be permitted.
18. The applicant should provide dustbins at a convenient place accessible for the Panchayat vehicles for collection of Garbage.
19. Road widening area shall be asphalted to the existing road level before applying for occupancy certificate.
20. Garages and parking areas shown in the approved plan shall be strictly used for parking purposes only and should be easily accessible to vehicles.
21. Access up to the entrance of the building is to be paved and is provided with drainage facilities.
22. No commercial activities will be permitted in the Residential Villas unless a separate permission is obtained from this Panchayat.
23. Fire escape staircase, if applicable shall be constructed as indicated in the approval plans.
24. All internal courtyards should be provided with drainage outlet.
25. The applicant should maintain all existing natural drains in the plot and should not block them at any stage.

Cont...3



# Office of Village Panchayat

Arpora – Nagoa

Bardez – Goa

Email ID:- [vparporanagoa@gmail.com](mailto:vparporanagoa@gmail.com)



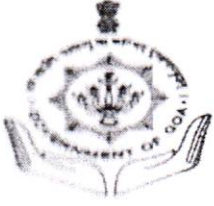
Ref. No.: VP/AN/

Date: \_\_\_\_\_

-3-

26. No soak pit should be cordoned off by continuous sheet fencing either of wood or metal during the construction period.
27. The plot boundary should be cordoned off by continuous sheet fencing either of wood or metal during the construction period.
28. Drinking water well should be 20 meters away from any soak pit.
29. Not to engage Labourers for any construction/ building work unless they are screened for malaria and posses health cards. These cards are to be renewed regularly every 3 month. Also arrangement should be done to get their blood tested immediately in case of fever and ensure that full treatment is taken in consultation with NVBDCP programme.
30. Labourers to be provided with basic amenities like proper shelter, water for drinking and domestic proposes, proper sanitary conditions including toilet facilities.
32. To fill the pits, ditches water pools etc to avoid stagnation and to ensure no mosquito breeding sites in and around especially in unused item like tyres, bottles, tins etc.
33. Drains/Nallahs to be maintained clean around the site so that there is no blockade to flow of water. The gradient should be proper for drainage/flow and also proper cleaning of water should be done.
34. The Health units at the respective levels should be involved in the planning process.
35. No gates shall open outwards on to the road.
36. The construction of the compound wall should be as per the approved plan.
37. The applicant shall inform this Panchayat after the completion of the compound wall, should be as per the approved plan.
38. The Waste generated during the Course Construction shall be disposed off by the applicant in a scientific manner without harming the environment in its own property.

Cont...4



# Office of Village Panchayat

Arpora - Nagoa

Bardez - Goa

Email ID:- [vparporanagoa@gmail.com](mailto:vparporanagoa@gmail.com)



Ref No: VP/AN/

Date: \_\_\_\_\_

-4-


39. The information furnished by the applicant for obtaining the permission for proposed Amalgamation of plots and construction of Residential Villas V3, V4, V5, V6, V7 and V8 (6nos), Swimming pool, if found to be false at later stage, or if the conditions stated herein above are not complied with, the Permission issued shall be liable to be withdrawn without pre-judice to the legal action that may be taken against the applicant.

This license is valid for a period of 3 years from the date of issue of this license. They has paid the respective tax/construction license fees the tune of Rs.2,10,000/- (Rupees Two Lakh Ten Thousand only) vide receipt No. 865/91 dated 24/11/2023 and labour cess of Rs. 4,18,864/- (Rupees Four Lakh Eighteen Thousand Eight hundred Sixty Four only) vide receipt No. 865/92 dated 24/11/2023

Renewal if required shall be applied within the period of the validity of the license.

This carries the embossed seal of his Village Panchayat of Arpora-Nagoa.



  
Raghuvir D. Bagkar  
Secretary  
V.P. Arpora - Nagoa  
Bardez Goa

To,

M/S. Riviera Construction Pvt. Ltd,  
BT-15, 3<sup>rd</sup> floor, Campal Trade Centre,  
Campal, Panaji, Goa.



**OFFICE OF THE SENIOR TOWN PLANNER**  
Town & Country Planning Dept., North Goa District Office,  
302, Govt. Building Complex, Mapusa, Bardez - Goa.

Ref No.: TPB/8462/ARP/TCP-2023/ 9100

Dated:- 27/10/2023

**TECHNICAL CLEARANCE ORDER**

Ref No: Inward no. 3648

Dated. 02/05/2023

Technical Clearance is hereby granted for carrying out the **proposed for amalgamation of plots & Construction of Residential Villas V- 3, V- 4, V- 5, V- 6, V- 7 & V-8 (6 Nos.) & Swimming pool** as per the enclosed approved plans in the property Zoned as "Residential Zone" as per "Outline Development Plan for Planning Area Arpora Nagoa 2030" situated at bearing Survey No. 175/3, 4, 5(Part), 6(Part), 11 & 12 of Village Arpora with the following conditions:-

- 1) Construction shall be strictly as per the approved plans. No change shall be effected in the approved plans/approved built spaces without the prior permission of this Authority.
- 2) The permission granted shall be revoked, if any information, plans, calculations, documents and any other accompaniments of the application are found incorrect or wrong at any stage after the grant of the permission and the applicant will not be entitled for any compensation.
- 3) The development permission will not entitle the applicant for making/laying any claim on water and any other connection from the Government of Goa.
- 4) The Developer/applicant should display a sign board of minimum size 1.00mts. X 0.50 mtrs with writing in black color on a white background at the site, as required under the Regulations.
- 5) The applicant shall obtain Conversion Sanad under the Goa Land Revenue Code, 1968, before the Commencement of any development/construction as per the permission granted by this order.
- 6) The Septic Tank, soak pit should not be located within a distance of 15.00 meters from any other existing well in the plot area/plan.
- 7) The commencement and the completion of the work shall be notified to the authority in writing in appropriate forms.
- 8) Completion Certificate has to be obtained from the Authority before applying for Occupancy Certificate from the licensing authority.
- 9) Storm water drain should be constructed along the boundary of the effected plot abutting to the road.
- 10) Adequate Utility space for the dustbin, transformer etc. should be reserved within the plot area.
- 11) In case of any cutting of sloppy land or filing of low-lying land, beyond permissible limits, prior permission of the Chief Town Planner shall be obtained before the commencement of the works per the provisions of Section 17(A) of the Goa Town & Country Planning Act, 1974.
- 12) The construction of compound wall shall not amount to blocking of any natural water course/drain and adequate number of opening in the compound wall shall be made for smooth flow of water.
- 13) In case of Compound Walls, the gates shall open inwards only and traditional access any passing through the property shall not be blocked, unless the plot or property so served is otherwise served by alternate access.
- 14) Maximum height of a compound wall along the boundary other than that abutting on a street shall be 1.80mts and along the boundary on a street upto a height of 1.50mts only and which shall be of closed type up to a height of 90cm. only and open type above that height.
- 15) Along the intersections of streets no compound wall shall be raised to a height of more than 1.0mts from the crown of the road for a length of 9.00mts from the intersections corner of the plot, on both sides of the plot.
- 16) In case of road intersection the construction of compound wall should be carried out in a smooth curve of 3.00mts radius for roads upto 10.00mts R/W and that of 5.00 mts radius for roads above 10.00mts R/W.

Contd...2/-

- 17) All gates of compound wall shall be open inwards only, unless the gate is recessed into the plot to a depth, which will not cause the gate to protrude beyond the compound wall line.
- 18) The entry or exit to the plot situated at the intersection of roads having a width of 10.00mts or more, shall be located at least 15.00mts away from the tangent point of such intersection. If a length of any side of such a plot is less than what is prescribed above, then the entry or exit shall be provided at farthest end of the plot from the intersection.
- 19) The Ownership and tenancy of land if any of the property shall be verified by the licensing body before the issuing of the license.
- 20) Panchayat shall ensure the infrastructure requirements such as water supply, power and garbage before issuing license.
- 21) The adequate arrangement for collection and disposal of solid waste generated within the plot shall arrange to satisfaction of Village Panchayat.
- 22) The area on the stilt floor should not be enclosed in any fashion at any stage & shall be used for parking of vehicles for residents of the building only.
- 23) The area under road widening shall not be encroached/enclosed.
- 24) Adequate storm water network shall be developed up to the satisfaction of Village Panchayat and same to be connected to the existing drain in the locality.
- 25) Traditional access, easementary rights, mundkarial rights, if any shall be safeguarded and Panchayat shall ensure about the same before issuing of license.
- 26) Applicant shall plant one tree for every 100.00m<sup>2</sup> of area developed, land scaping on open spaces/tree plantation along roads and in developed plots.
- 27) Adequate avenue greenery should be developed.
- 28) The applicant shall obtain prior permission from Tree Officer/Forest Dept. for proposal involving felling of trees as mandated under section 8 & 9 of Goa Preservation of Tree Act.
- 29) The applicant shall pay Labour cess of 1% of the total cost of construction project to the Commissioner of Labour & Employment and Secretary Goa Building & Other construction Workers Welfare Board before applying for completion certificate to the Authority.
- 30) Applicant shall make his own arrangement of water requirements for swimming pools.
- 31) Open parking area should be effectively developed.
- 32) The provision for the Common Telecom Infrastructure shall be provided on ground floor on each villa.
- 33) The Village Panchayat shall take cognizance of any issue in case of any complaints / court orders before issue of construction license.
- 34) Applicant shall dispose the construction debris at his/her own level and/ or the same shall be taken to the designated site as per the disposal plan given by the applicant in the affidavit to be produced to the village Panchayat.

**NOTE:--**

- (a) This Technical Clearance Order is issued based on the order issued by the Secretary (TCP) vide no.29/8/TCP/2018(Pt.File)/1672 dated 13/08/2018 and order issued by the Chief Town Planner (Planning) vide no.29/8/TCP/2022/(Pt.File)/1734 dated 19/07/2022 pertaining to guidelines for processing various applications.
- (b) This Technical Clearance Order is issued as per the Official Gazette – Govt. of Goa series II no.37 dt. 15/12/2022 and Circular no.36/1/TCP/443/2022/ 3462 dt. 22/12/2022 issued by Chief Town Planner (Planning).
- (c) An engineer who designs the RCC structure, of the project proponent is liable for structural designs and stability of the project, structural liability certificate issued by an **Engineer Pares Gaitonde dt. 15/12/2022** TCP Reg. No.ER/0057/2010.
- (d) This order is issued with reference to the application dated 02/05/2023 from **M/s. Riviera Constructions Pvt. Ltd.**
- (e) Applicant has paid infrastructure tax of **Rs.6,39,520/- (Rupees Six Lakhs Thirty Nine Thousand Five Hundred Twenty Only)** vide Challan no.410 dated 20/10/2023.
- (f) This Technical Clearance Order is issued with the approval of Government vide note moved on vide no. TPB/8462/ARP/TCP-23/8381 dt. 04/10/2023.

Contd...3/-

---3---

**THIS ORDER IS VALID FOR THREE YEARS FROM THE DATE OF ISSUE OF CONSTRUCTION LICENCE PROVIDED THE CONSTRUCTION LICENCE IS ISSUED WITHIN THE PERIOD OF THREE YEARS.**



(Zaidev R. Aldonkar)  
Dy. Town Planner

✓ To,  
M/s. Riviera Constructions Pvt. Ltd.,  
BT-15, 3<sup>rd</sup> floor, Campal Trade Centre,  
Campal, Panaji-Goa.

Copy to:  
The Sarpanch/Secretary,  
Village Panchayat of Arpora- Nagoa,  
Bardez-Goa.

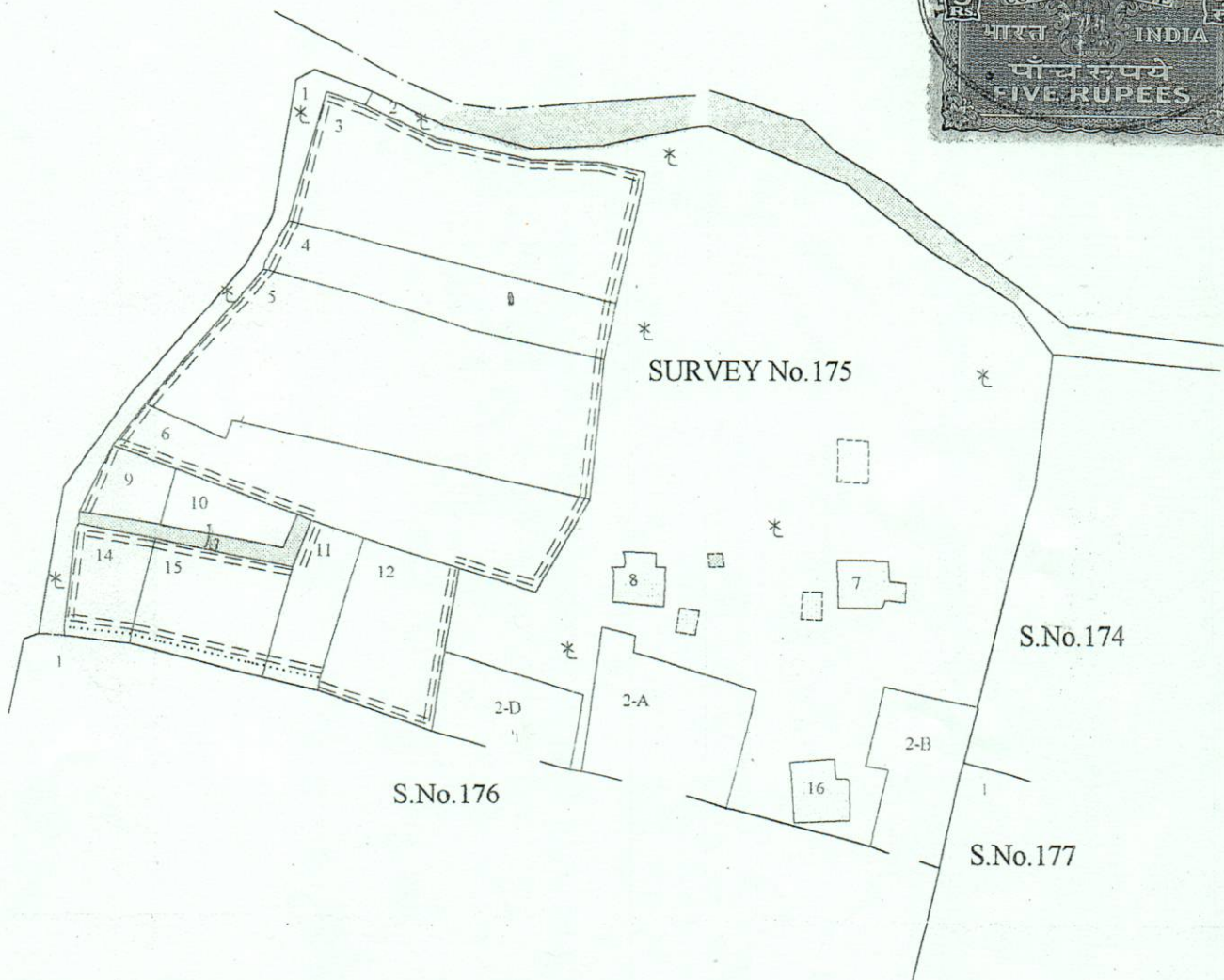
This permission is granted subject to the provisions of Town & Country Planning Act 1974 and the rules & Regulation framed there under:



GOVERNMENT OF GOA  
Directorate of Settlement and Land Records  
Office of Inspector of Survey and Land Records  
MAPUSA - GOA



Plan showing plots situated at  
Village Arpora of Bardez Taluka  
S.No./Sub Div No. 175/ 1 To 15  
Scale 1:1000



Computer Generated by  
On 20-10-2006

Compared by : *[Signature]*  
23.10.06



Government of Goa  
 Department of Environment & Climate Change  
 4<sup>th</sup> Floor, Dempo Tower, Patto, Panaji - Goa.  
 e-mail: [dir-env.goa@gov.in](mailto:dir-env.goa@gov.in)

No.23-77-2023/ENVT&CC/DIR/DELI/ 67

Dated: 07/09/2023

To,  
 Riviera Constructions Pvt. Ltd.,  
 0-104, Second floor,  
 Gomes Catao Complex,  
 Mapusa- Goa.

**Sub: Delineation of CRZ line in the property bearing Survey No. 175/3, 175/4, 175/5(part), 175/6(part), 175/9, 175/10, 175/11 and 175/12 of Arpora Village, Bardez Taluka.**

Ref: Your Letter No. NIL dated 25.07.2023.

Sir,

With reference to your letter dated 25.07.2023 and received in this office on 26.07.2023 on the above mentioned subject, please find enclosed herewith the copy of delineation plan showing as per CZMP 2011 of

Survey No. 175/3 of Arpora Village, Bardez Taluka of which part of the plot falls within CRZ III (NDZ) of River or Creek and part of the plot falls outside CRZ,

Survey No. 175/4 of Arpora Village, Bardez Taluka of which part of the plot falls within CRZ III (NDZ) of River or Creek and part of the plot falls outside CRZ,

Survey No. 175/5 of Arpora Village, Bardez Taluka, falls outside CRZ,

Survey No. 175/6 of Arpora Village, Bardez Taluka, falls outside CRZ,

Survey No. 175/9 of Arpora Village, Bardez Taluka of which part of the plot falls within CRZ III (NDZ) of River or Creek and part of the plot falls outside CRZ,

Survey No. 175/10 of Arpora Village, Bardez Taluka, falls outside CRZ,

Survey No. 175/11 of Arpora Village, Bardez Taluka, falls outside CRZ and

Survey No. 175/12 of Arpora Village, Bardez Taluka, falls outside CRZ.

No developmental activity can take place within the CRZ area, except with the prior approval of the GCZMA / Ministry of Environment and Forest, Government of India, as the case may be, and subject to compliance of the guidelines/ rules/ regulations prescribed in the CRZ Notification 2011 and as per the CZMP 2011.

This is issued as per your request.

*Yours faithfully,*

(Dr. Sneha S. Gitte, IAS)

Director (Envt & CC) / MS (GCZMA)

Encl: As above



### Government Of Goa

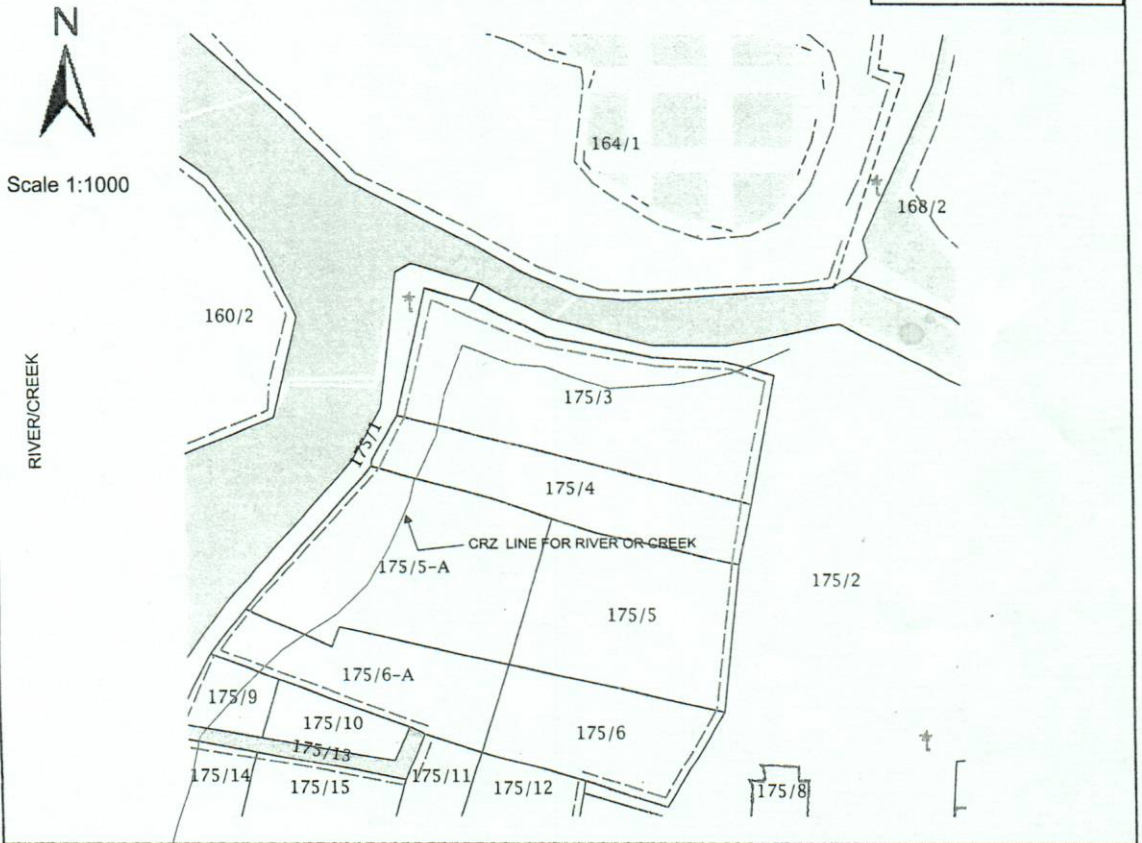
Directorate of Settlement and Land records  
Survey Plan

Taluka Name : BARDEZ Village Name : Arpora

Survey No./ Subdiv No : 175/3,175/4

Appln date: 31-07-2023

Ref. No. :9700



PATRICK HENDERSON GONSALVES  
Digitally signed by PATRICK HENDERSON GONSALVES  
Date: 2023.08.01 15:18:00 +09'30'

No. 23-77-2023 | ENVT & CC / DIR / DELI / 67  
dt. 07/09/2023

PREPARED BY : SIDDHI MORAJKAR (F.S. GCZMA)

LEGENDS	
CRZ LINE	—————

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